

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-840(PB)/2018**

**IN THE MATTER OF:**

PEC Ltd. .... Applicant/Petitioner  
Vs.  
S.L. Consumer Products Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, CIRP**

**Order delivered on 13.08.2018**

**Coram:**

**Dr. Deepti Mukesh**  
**Hon'ble Member(Judicial)**

**Sh. S. K. MOHAPATRA,**  
**Hon'ble Member (Technical)**

**PRESENTS:-**

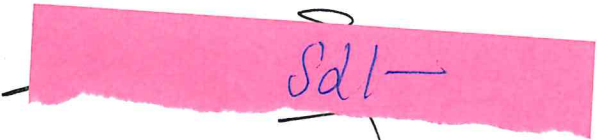
For the Petitioner/Applicant : Mr. V. Govinda Ramanan & Mr. Aakash  
Sehrawat, Advs.  
For the Respondent : -

**ORDER**


Ld. Counsel for the respondent appears and requests and allowed time to file Vakalatnama within three days. Let the reply be filed within ten days with a copy in advance to the other side.

Rejoinder, if any, be filed within five days thereafter.

For further consideration on 12.09.2018.

  
Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

  
Sd/-

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**